

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No. 12 OF 2023 (SZ)

IN THE MATTER OF:

K. Ramesh Babu,
Hyderabad

....

Applicant(s)

Versus

Union of India,
rep by its Secretary,
MoEF&CC, New Delhi & Ors.

....

Respondent(s)

REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R5)

RUNNING INDEX

Sl. No	Particulars	Page Nos.
1.	Report dated 06.05.2024 of Telangana State Pollution Control Board (Respondent No. 5).	1 – 3

Place: Hyderabad.
Date: 06-05-2024.



COUNSEL FOR RESPONDENT No.5

REPORT DATED 06-05-2024 OF TELANGANA STATE POLLUTION CONTROL BOARD (TSPCB) (RESPONDENT No. 5) IN OA No. 12 of 2023.

It is to submit that an Original Application No. 12 of 2023 was filed by Sri.K.Ramesh Babu, Hyderabad before Hon'ble NGT, Chennai against illegal stone quarry mining and stone crushing activities by the private respondents at Toggudem (V), Paloncha (M), Bhadradi Kothagudem District without obtaining necessary permissions from Government Departments & TSPCB and for causing dust nuisance to the surrounding areas.

Earlier, the Respondent Board has filed report dated 12.03.2024 before the Hon'ble NGT and the same was taken on record during the hearing held on 14.03.2024.

In this regard, the following is submitted: -

Stone Crushing units:

1. M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R21)
2. M/s Azeez Constructions (Sai Ganesh Metals), S.No. 36 & 47, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R18)
3. M/s Bhavani Metals, S.No. 19, Toggudem (V), Paloncha (M), Bhadradi Bhadradi Kothagudem District (R16)
4. M/s Sree Kanaka Durga Stone Crusher, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R19)
5. M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R22)
6. M/s R.K.Crusher, Toggudem Village, Paloncha Mandal, Bhadradi Kothagudem District (R20)

Remarks:

1. Stone crushing units at Sl.No. 1 to 6 have obtained Consent for Operation (CFO) of the Board. Except for Sl.No. 1 & 5, the other units are having valid CFO of the Board. M/s Venkateswara Stone Industries, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District has applied for renewal of CFO and same was not considered by the Board vide order dated 21.03.2023 for certain non-compliances.
2. CFO of M/s TCMM Engineering & Erector's Stone Crusher, S.No. 16, 17 & 18, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District was expired on 31.03.2024. The Board has issued notice to the stone crusher on 13.03.2024 and directed to apply for renewal of CFO.
3. The above units have been inspected by the Board Officials on 08.12.2023 and it was observed that the units were not in operation since 6 months.

Stone Metal Quarries:

1. M/s Smt. Ch. Nagamma (1.0 Ha) and (4.0 Ha), Sy.No.42 & 43, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R8)
2. M/s Sri Boda Chittibabu (1.0 Ha), S/o Late Boda Bikku, R.Sy.No. 20/A, Toggudem (V), Paloncha (M), Bhadradi Kothagudem District (R12)
3. M/s Sri Settipalli Narsimha Rao (1.0 Ha), R.Sy.No. 12, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R13)
4. M/s Sri Sode Satish (1.0 Ha), S/o Mutyalu, R.Sy.No. 22, Thogudem(V), Palvoncha(M), Bhadradi Kothagudem District (R14)
5. M/s Sri Vage Venkateswar Rao (2.023 Ha), S/o Chinnabbi, R.Sy.No.20, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R9)
6. M/s Sri Banoth Ramaiah (5.058 Ha), R.Sy.No. 12 & 14, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R11)
7. M/s Islavath Raju (0.8 Ha), Sy.No. 46, Thogudem(V), Palvoncha (M), Bhadradi Kothagudem District (R15)
8. M/s. Sri Lunavath Kishan (6.273 Ha. Building Stone & Road Metal Mine), Sy. No. 29 & 30, Thogudem (V), Palvancha (M), Bhadradi Kothagudem District (R10)

Remarks:

1. The stone metal quarries at Sl.No.1 to 7 were operating without obtaining Environmental Clearance, Consent for Establishment and Consent for Operation.
2. Stone Metal Quarry at Sl.No. 8 has obtained Environmental Clearance (EC) from State Level Environment Impact Assessment Authority, Hyderabad and Consent for Establishment (CFE) & Consent for Operation (CFO) from the Respondent Board.
3. The Respondent Board has issued closure orders to the remaining stone quarry units at Sl.No.1 to 7 for operating without permissions vide orders dated 15.03.2023.
4. The Board has addressed letter dated 20.03.2023 to the Asst. Director, Department of Mines & Geology, Bhadradi Kothagudem District & requested not to issue mining permissions to stone quarry units at Sl.No.1 to 7.
5. The Board also addressed letters dated 20.03.2023 to the Tahsildar, Paloncha (M) and the Station House officer, Paloncha Town Police Station, Paloncha (V&M) of Bhadradi Kothagudem District to take requisite steps for ensuring that no illegal mining takes place in the above said Stone & Road Metal Quarry mines for which closure orders were issued (Sl.No.1 to 7).
6. During the inspection on 08.12.2023, it was observed that the stone metal quarries were not in operation.
7. Based on the Hon'ble NGT order dated 13.12.2023, the Respondent Board levied Environmental Compensation based on the report of CPCB on "Methodology for Assessing Environmental Compensation". The Respondent Board has again reviewed the assessment of violation days for calculation of Environmental Compensation in Task Force Committee

meeting of the Board held on 23.01.2024. The Committee recommended to revise the Environmental Compensation as per the EIA Notification, 2006 & MoEF & CC Office Memorandum dated 18.05.2012. Based on the recommendations of the Committee, the Board issued Show Cause Notices to the Stone Metal Quarries on 27.01.2024 at Sl.No.1 to 7 regarding assessment of environmental compensation and directed the Quarries to submit their reply/objections if any. The Respondent Nos. 1 to 7 submitted their replies to the Show Cause Notice in February 2024.

The Board has reviewed the Stone Metal Quarries at Sl.No.1 to 7 during Task Force Committee meeting held on 06.04.2024 regarding final assessment of environmental compensation. The Respondent Nos. 1 to 7 submitted letters to the Board in the last week of April 2024, enclosing the AD, Mines & Geology, Bhadradi-Kothagudem District letter dated 20.04.2024, with the details of dispatch permits issued to their mine and requested to consider the Mines & Geology Department letter dated 20.04.2024 while assessing the Environmental Compensation.

The Board is addressing a letter to the AD, Mines & Geology Department Kothagudem to submit certain details for finalizing the Environmental compensation to be levied on the Respondent Industries.

The Board will levy the Environmental Compensation after receipt of the reply from the Mines & Geology Department.

Date: 06-05-2024.
Place: Kothagudem


ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board
Regional Office, KOTHAGUDEM

